

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.1

Miscellaneous Application No.E/MISC/86126/2019

(on behalf of Appellant)

in Excise Appeal No.87407/2016

[Arising out of Order-in-Appeal No.GOA-EXCUS-000-APP-126 to 130-2016-17,
dt.27.07.2016, passed by the Commissioner (Appeals), CGST, Goa]

Commissioner, CE & ST
ICE House, EDC Complex, Patto,
Panji-Goa

.....Appellant

VERSUS

M/s P.K. Composites Pvt. Ltd
Plot No.D2/2, Bicholim Industrial Estate,
Bicholim, Goa 403 529

.....Respondent

Appearance:

For Appellant : Shri N.N. Prabhudesai, Supdt. (AR)

For Respondent : Ms. Tejal Patil, Advocate

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.A/87085/2019

Date of Hearing: 05.11.2019

Date of Decision: 05.11.2019

PER: DR.D.M. MISRA

This miscellaneous application is filed by the Revenue seeking withdrawal of the appeal on the ground that the amount involved in the present appeal is less than Rs.50.00 lakhs, in view of CBEC's Litigation Policy Circular No. 390/Misc/116/2017-JC, dated 22.08.2019.

2. In the result, Revenue's appeal is dismissed being withdrawn. Miscellaneous Application disposed of. Cross Objection also gets disposed of.

(Dictated and pronounced in the open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Bahalkar